

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 108**

**CP (IB) No. 94/Chd/Pb/2023**

**IN THE MATTER OF:**

**Indian Bank (E Allahabad Bank)**

...

**Petitioner**

**Versus**

**Sh. Dhiraj Saluja**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Varun Garg, proxy counsel for Mr. D.P.  
Garg, Advocate

**For the Respondent/Personal Guarantor** : Mr. Shikhar Sarin, Advocate

**ORDER**

Heard the submissions made by the learned counsel for the personal guarantor as well as learned proxy counsel for the petitioner. Similar matters where consortium lending is involved are now posted to 18.07.2024, therefore, this matter also be posted to the same date i.e. 18.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**